Demand for Speedy Settlement of Industrial Disputes in the Capital

डा. आयुकालदाते (महाराष्ट्र) : उपसभाध्यक्ष महोदय, भ्रापके माध्यम से मैं श्रम मंत्री जो का ध्यान इस विशेष उल्लेख श्राक्षित करना चाहता के द्वारा म्राप स्वयं जानते हैं कि मजदूर ग्रीर मालिकी में कई मामलों में विवाद होते हैं स्रौर विवादी का निपटारा जल्दी करना मालिकों के लिए श्रावश्यक नही होता लेकिन मजदरों के लिए बहुत ग्रावश्यक होता है। जैसा कि श्राप जानते हैं कि दिल्लो में जो विवाद चल रहे हैं, श्रीद्योगिक विवाद, इसमें बहत देर हो रही है । यहां सदन में श्रम मंत्री जी ने ग्राश्वासन दिया था कि इन विवादों का निपटारा हम जल्दी से जल्दी करेंगे। ग्रगर ग्राज के स्थिति ग्राप देखें तोग्राज दिल्लो में 8 लेबर कोर्टप 29.03.89 यानि मार्च एड तह के अगर फिगर देखें तो इन कोटों में 13,939 मसले स्राज भी पड़े हुए हैं जिन ा निपटारा **श्र**भी तक नहीं हक्रा है। इनमें से कई विवाद ऐसे हैं जो कि 6 या 10 सालों से पड़े हुए हैं। अगर 10 साल ता कोई मकदमा लेबर कोर्टमें पड़ा रहेगा तो उससे मालिक का तो कोई नुकसान नहीं होगा, लेकिन गरीब मजदूर जी या तो मजदूरी से हटाए गए हों या उनको कम वैसा दिया गया हो या किसी एक्सोडेंट के कारण उनको कम्पन्सेशन ठोक ढंग से न दिया गया हो, उन मामलों के बारे में उनको जो धन की या काम की ग्रावंश्यकता होतो है उसका एक बहुत बुरा पडेगा, यह तो आप स्वयं जान सन्ते हैं।इसके लिए यह भी कहा गया कि जो मपले 6 या 10 साल के लम्बे प्ररसे से पड़े हुए है उन मसलों के लिए जो एडजर्नमेंट मांगते हैं वह एडजर्नमेंट बहुत कम समय को दो जानी चाहिए। यह भी माना गया था कि एडनजमेंट कम समय की दी जाती है, मालिक इस पक्ष के होते हैं श्राम-तौर से कि एडजनेमेंट लम्बे समय त्क चलती रहे, मामले का निपटारा जल्दी से जल्दी न हो, क्योंकि मैं स्वयं जानता हं ग्रीर इसमें हमने ऐसे भी मसले देखे हैं कि जहां मजदूर मर चुके हैं लेजिन मामलों निपटारा नहीं हुआ है । यह हालत बहुत बुरी हालत है ग्रौर इसलिए हमको लगता

है कि उनको जल्दो से जल्दो एक समयबद्ध तरोके से इन सारे मसलों क्यों निपटाना चाहिए । अगर सरकार चाहे तो सरकार भीर भो लेबर कोर्टस स्थापित अर सकती है। सरकार चाहे तो समयबद्ध इनको कार्यक्रम दे दे। तो जो 13,000 से ज्यादा मसले ब्राज त ें वैसे हो पड़े हए हैं, इन मसलों ा निरकारण जल्दी से जल्दी होना मजदूरों के हित के लिए है, ऐसा में मानता हं। इसके लिए मैं श्रापके माध्यम से मंत्री महोदय से विनतो करता हूं कि इतने लंबे पड़े हुए मसलों को जल्दी से जल्दो निपटाने के लिए या तो कोटी को संख्याबढायें याकुछ न कुछ टाइम शैड्ल तय किया जाए ताकि बहुत दिनों से पड़े हुए विवादों का हल जरदि से जल्दो हो सके । धन्यवाद ।

Proposed Strike by Bank Employees on 11th August, 1989

THE VICE-CHAIRMAN (SHRI MIRZA IRSHADBAIG): Now, we take up further discussion on the Small Industries...

SHRI GURUDAS DAS GUPTA (West Bengal): Sir, can I make a small submission?

THE VICE-CHAIRMAN (SHRIMIRZA IRSHADBAIG): Yes.

SHRI GURUDAS DAS GUPTA: Sir, my point is the Minister looking after here. But the whole Banking is country knows that on the 11th of August, seven lakh bank employees It is going to are going on a strike. be a 'bank bundh' throughout the And the bank employees have threatened that if their justified demands are not conceded or the discrimination being meted out to them is not ended, then there is going to be another strike in September which. means there is going to be a collapse of the financial market in the whole of the country. The main reason for this, Sir, is this. There has been the 5th Bipartite Agreement. After the conclusion of the 5th Bipartite

[Shri Gurudas Das Gupta] Agreement, one or two managements of banks have given their employees something more than what was agreed upon, and that is a total violation of the equal wage for equal pay con-Therefore, Sir, the Finance Ministry is actually resorting to dis-After an agreecriminatory tactics. ment was signed, they have allowed the management of some other banks to give their employees more. is not only a case of discrimination, but this also actually results serious deterioration of industrial climate in the banking industry. Therefore, Sir, since the Minister is here, I urge upon him to tell the House whether he is going to consider that the discrimination that has been meted out to more than five lakh bank employees will be ended, and such a statement on his behalf can create a situation when the strike can be withdrawn Therefore, Sir, I expect the Minister of State for Finance, Mr. Edurado Faleiro, a good friend of mine, to be a littele genercus, to be a little more reasonable and not to act on the advice of the people who generally do not understand the industrial relations. I take this opportunity, and I demand him to make a statement that he will take steps to end the discrimination. And, Sir. the 5th Bipartite Agree. ment is being violated after it was concluded by the management of a of banks and as a result number the Government will have to spend Rs. 160 crores additionally. This is an additional burden on them. the Government is taking so much of burden on their shoulders and also incurring the displeasure and inviting bank bundh' in the country, I do not understand. I do not understand the mechanism of the whole thing, I expect the Minister to finally stand

Proposed Strike by

SHRI VITHALBHAI M. PATEL (Gujarat): Sir, I am happy he is against giving more salary to the bank employees.

up and react to it.

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONO.
MIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): He is not.

SHRI VITHALBHAI M. PATEL: What he said means that he is against giving anything more.

SHRI SATYA PRAKASH MALA-VIYA (Uttar Pradesh): The Minister is here. He can react.

SHRI ASHIS SEN (West Bengal): Mr. Vice-Chairman, Sir,...

THE VICE-CHAIRMAN (SHRI MIRZA IRSHADBAIG): You want to associate?

SHRI ASHIS SEN: Not simply associating In that connection, I want t_0 make a small submission

SHRI VICE-CHAIRMAN (SHRI MIRZA IRSHADBAIG): I cannot permit it now. All right, do it within one minute

SHRI ASHIS SEN: Sir, the question is that there has been a settlement industry-wise. There has been another settlement separately in one of the banks, the State Bank of India The question is that if a settlement has been entered into and another unit of the banking industry has entered into another settlement, and if the employer and the employees come to a settlement, whether the Government will honour it or not because, the bankers as such. during the 5th Bipartite Agreement, what they have done is that on a plea of non-availability of funds and profits, they have depressed the wages, and simultaneously, afterwards we find that in the State Bank of India improved wages have been given. Now, it is justified that the rest of the bank employees are asking that there should be a uniformity about that, and on that ground, an all-India

bank strike is going to take place on the 11th of this month. I associate myself with Mr. Gurudas Das Gupta that the Minister should try to call upon all the organisations of bankmen and bankers to bring about a settlement on that.

Small Industries

Development

SHRI SATYA PRAKASH'MALA-VIYA: Sir, the Minister is here. You can ask the Minister. He can react.

SHRI GURUDAS DAS GUPTA: Sir, his stony silence is not a sign of wisdom. Let him react.

THE VICE-CHAIRMAN (SHRI MIRZA IRSHADBAIG): If he wants, he is most welcome.

SHRI EDUARDO FALEIRO: Mr. Vice-Chairman, Sir, let me say here that I am taken utterly by surprise by this mention of this particular situation here in this House I am taken utterly by surprise at this point of time, but then I am reacting candidly and for myself to the issue which has been raised. I will just make two points. Point No. 1 is that I have gone out of my way and I think it is my duty to do so to talk to the employees as such or to their representatives and unions. I have gone out of my way and I think it is my duty to do so and I will continue therefore on this path and therefore I am always available to discuss this matter with the employees as such and with their unions and much more so with my colleagues in Parliament, like Shri Gurudas Das Gupta and Shri Ashish Sen. That is point number one. In regard to point number 2 I would like to make this plea here, very fervent plea, which I have been making to the unions and employees, please understand that when you go on strike and when you disturb the functioning of the banks, you see nonumber one, the body suffers, but people at large, who are the customers of the bank and number two, the employees themselves, they themselves suffer, and suffer materially. Therefore do not resort to strike unless you have, number one, a legitimate grievance, which in this case does not exist ... (Interruptions).

SHRI GURUDAS DAS GUPTA: You are imposing the strike.

SHRI EDUARDO FALEIRO: This does not exist in the context of the informal exchange of views I have had with two hon. M.Ps. and then, in any case, as I have said, please do not make the people of this country suffer, please stand that you are a privileged class. You may discuss about your wages, but can anyone dispute that bankers are a privileged class in our country, where we have millions of people (Interruptions). poor. who are Please don't do this.

SHRI GURUDAS DAS GUPTA: Why have you given them more, I agree with you but why is it that in some banks you have given more than agreed to in the bipartite agreement.

SHRI EDUARDO FALEIRO: I have already said. Then you know my views. I am prepared to talk to you and discuss this matter.

SHRI GURUDAS DAS GUPTA: Sir, I suggest that you announce that there will be a meeting of the trade unions with the Minister Are you agreed to a meeting? You call them to a meeting in Delhi and don't leave it to the bureaucrats.

VICE-CHAIRMAN THE MIRZA IRSHADBAIG): Please sit down. You meet the Minister in his chamber and discuss.

We will now take up the Small Industries Development Bank of India Bill, 1989.

SMALL INDUSTRIES DEVELOPMENT BANK OF INDIA BILL, 1989—Contd.

SHRI J. P. JAVALI (Karnataka): Sir, this is my Mr. Vice-Chairman. making this maiden speech. I am